GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2161

TO BE ANSWERED ON THE 20^{TH} DECEMBER, 2022/ AGRAHAYANA 29, 1944 (SAKA)

MODERNIZATION OF DELHI POLICE

2161. SHRI PARVESH SAHIB SINGH VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is taking any steps for police modernization in Delhi and if so, the details thereof;
- (b) whether the Government is planning to employ State-of-the-art technology in policing like facial recognition and if so, the details thereof; and
- (c) whether Delhi police is implementing guidelines laid down by supreme court in Prakash Singh case for police reforms and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a): Modernization of Police forces is a continuous and ongoing process. The Government of India provides central assistance to States and Union Territories (UTs), for modernizing the police forces under the Scheme of 'Assistance to States and UTs for Modernization of Police'. Under this Scheme, the States and UTs are provided central assistance for acquisition of advanced weaponry, all types of intelligence equipment including Unmanned Aerial Vehicles (UAVs), Night Vision Devices (NVDs),

CCTV surveillance systems and body worn camera systems; modern communication equipment and state-of-the-art equipment for security, training, forensic, cybercrime, traffic policing etc. In addition, Delhi Police also incurs expenditure on acquisition of physical and technical infrastructure for modernization of the police force out of the regular budget grant provided by the Government of India.

- (b): Delhi Police has been pioneer in application of State-of-the-art technology in policing. In this direction, the Delhi Police have been using facial recognition system for surveillance and detection of the suspects, identification of unidentified dead bodies and tracking the missing children, and also under the project e-beat book for identifying the criminals involved in cases.
- (c): Delhi Police has reported that the guidelines laid down by the Supreme Court have been implemented by taking various measures including constitution of State Security Commission, Separation of law & order from investigation, setting up of Police Establishment Board, and establishment of Police Complaint Authority, etc.
